

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 20.5.2002

It is stated by the counsel for the Applicants that this case is covered by the decision of this Tribunal rendered in O.A.120/01 which was disposed of on 1.1.2002, with direction to Respondents to reengage the applicants therein as casual workers, from time to time, depending upon the need for engagements of such casual workers and their dates of initial engagements and the total number of days of work put in by them. The Tribunal made it clear in that decision dated 1.1.2002 that the Respondents would be free to operate a work ~~chart~~ chart in the manner mentioned in the said decision, by providing engagements to the applicants therein and to other casual workers. The said direction of this Tribunal was subject to the condition that the applicants should report themselves for engagement before the respondents at the appropriate time. It is stated by the Advocate that the Applicants are still continuing to work on casual basis under the respondents.

In the aforesaid premises, after hearing the counsel for the Applicants and Shri A.K. Bose, Sr. Standing Counsel for the Respondents, this case is also disposed of in terms of the directions issued by this Tribunal on 1.1.2002 in O.A.120/01.

Copies of the judgment rendered in O.A. 120/01 be sent to respondents along with copies of this order to ~~Respondents~~ at the cost of the Applicants. Advocate for the Applicants undertakes to file the required postages for transmission of copies of the order to Respondents, by 24.5.02.

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Applicants' Advocate also to file six numbers of xerox copies of the decision of the Tribunal rendered in O.A.120/01, by the date fixed.

The Respondents herein are directed to follow the judgment dated 1.1.2002, rendered in O.A.No.120/01, by this Tribunal in case of the Applicants in this O.A. and as a consequence, the Applicants, who are still in engagement, should not be disengaged.

The O.A. is disposed of as above. No costs.

Yashpal
20/05/2002
MEMBER (JUDICIAL)

Copy of order
off. 20/5/02 issued
to the counsel for
both sides.

Parul S.O.

My
21/5/02

Copy of order off. 20/5/02
and ~~copy of~~ order off. 1.1.02
is O.A.120/01

Copy of order off. 20/5/02
issued to all the resp'ts.
by Regd. Posts.

Parul S.O.

My
24/6/02